CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.062/01393/2018 Chandigarh, this the 20th day of November, 2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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- 1. Mohd. Maqbul Lone son of Gulam Mohd. Lone, Aged 54 years.
- 2. Avtar Singh son of Jetha Singh,
- 3. Gulam Rasool Sheikh son of Gulam Mohd. Sheikh
- 4. Abdul Rehman Mir son of Mohd. Ramzan Mir
- 5. Mangal Singh son of Hernam Singh
- 6. Abdula Sheikh son of Oasher Sheikh,
- 7. Umesh Kumar Tiwari son of Dina Nath Tiwari
- 8. Mohd. Yusuf Dar son of Mohd. Ismaiel Dar.
- 9. Ganga Ram son of Kalu Ram
- 10. Bal kishor Kapri son of Sh. Grung Kapri
- 11. Abdul Ganee Lone son of Manhdur Lone
- 12. Manzoor Ahemed Shaik son of Kabir Sheikh
- 13. Gulam Nabi Mir son of Gulam Ahemed Mir
- 14. Abdul Rashid Shaikh son of Kahzer Shaik
- 15. Megh Raj Dewaker son of Puran Lal Dewakar
- 16. Bashir Ahemad Dhobi son of Abdul Rehman Dhobi
- 17. Abdul Rashid Sheikh son of Abdul Ahmed Sheikh
- 18. Mohd. Abdulla Wani son of Ambir Wani
- 19. Gulam Nabi sofi son of Kamal Sofi
- 20. Ali Mohd. Parrey son of Bahibulla Parrey
- 21. Mohd. Ramzan Sheikh son of Gulam Quadir Sheikh
- 22. Pal Singh son of Masur Singh
- 23. Abdul Rehman Lone son of Assedulha Lone
- 24. Mohd. Magbool Sheikh son of Sh. Oasher Sheikh

All working as Mazdoor under the command of the commandant, 15 Corps Engineering Signal Regiment, C/o 56 APO – 908515. (Group D)

....Applicants

(Present: Mr. Shailendra Sharma, Advocate)

Versus

- 1. Union of India through the Secretary, Ministry of Defence South Block, New Delhi 110011.
- 2. The Chief of Army Staff, Army HQ, Sena Bhawan Rajaji Marg, new Delhi -110011.
- 3. The Adjutant General, Army HQ, Sena Bhawan, Rajaji Marg, New Delhi -110011.
- 4. General Officer Commanding, Northern Command, Udhampur C/o 56 APO 908545.
- 5. Chief Signal Officer, HQ, Northern Command, Udhampur (J&K) PIN- 908545 C/o 56 APO.

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6. The Commandant, 15 Corps Engineering Signal Regiment, C/o 56 APO – 908515.

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Respondents

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. At the very outset, learned counsel submitted that before approaching this Court, the applicant moved a representation dated 1407.2018, to the respondents to regularize their services, as claimed in the present O.A., which is yet to be decided.
- 2. However, when it was pointed out that six months period, after filing of representation has not yet expired and the O.A. is liable to be dismissed being premature, learned counsel prayed that the applicants may be allowed to withdraw the O.A., with liberty to file it afresh on the same cause of action, at an appropriate time, if need so arises.
- 3. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 20.11.2018

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